

N.D.H.:01.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.480 OF 2024**

IN THE MATTER OF:

MR. VINAY CHHILLAR AND ANOTHER APPLICANTS

VERSUS

HARYANA STATE POLLUTION CONTROL BOARD & OTHERS ... RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondent No. 12 M/s Shankar Bhatta Company with affidavit	1 – 7
2.	<u>ANNEXURE R-1</u> A true copy of the licence of M/s Shankar Bhatta Company	8 – 10
3.	<u>ANNEXURE R-2</u> A true copy of the GST Registration Certificate of answering Respondent dated 31.8.2020	11 – 13
4.	<u>ANNEXURE R-3</u> A true copy of CTO dated 08.01.2023 and 04.01.2025 of answering Respondent	14 – 21
5.	<u>ANNEXURE R-4</u> A true copy of the affidavits made by some of the brick kilns owners dated 05.08.2024	22 – 27
6.	Vakalatnama	28

Place: New Delhi**Date:** 25.06.2025

FILED BY:


(GAURAV AGARWAL) (C)
Advocate for Respondent No.12

GRV LEGAL
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 480 OF 2024**

IN THE MATTER OF:

VINAY CHILLAR AND ANOTHERAPPLICANTS

VERSUS

HARYANA STATE POLLUTION
CONTROL BOARD AND OTHERSRESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 12

M/S SHANKAR BHATTA COMPANY

1. That the present OA is filed by the Applicant alleging that the Respondent brick kiln are set up illegally without proper approvals and being operated without obtaining proper consent and causing air pollution and soil degradation. It is further alleged that the said answering Respondent are using coal dust and plastic waste as fuel causing high pollution.
2. That this Hon'ble Tribunal considering the issue involved in the case directed issuance of notice by order dated 24.05.2024. On the next date of hearing Hon'ble Tribunal granted time to the answering Respondent to file their response to the OA.
3. That the answering Respondent herein has been read over and explained in Hindi the contents of the entire Original Application and is, thereafter, giving a reply to the allegations made therein. The answering Respondent raises a preliminary objection to the Original Application being not maintainable as the same is not filed in compliance with Rule 8(1) of the NGT Practice And Procedure Rules 2011, as the memorandum of Application is not

properly verified, nor the affidavit is sworn in terms of O. 19 R. 3 of CPC.

4. That, without prejudice to the preliminary objections, on merits of the case, at the outset all allegations made in the Original Application are denied and not admitted except to the extent expressly admitted herein. The allegations made in the Original Application are not only false but is an attempt to abuse the process of law of this Court by the Applicants in order to gain illegal financial benefit from the answering Respondent.
5. That Respondent no. 12 is brick kiln in name of M/s Shankar Bhatta Company which is a proprietorship concern situated at vill. Kanoda. Jhajjar, Haryana. The said Respondent is being operated by the deponent Satish Kumar.
6. That Respondent no. 12 was set up as much as 10/15 years back. The said Respondent was established after obtaining licence from the State Government under the Haryana Control of Brick Supplies Order 1972. The answering Respondent was granted licence no. 576 BKJ and the said license has regularly been renewed from time to time. A true copy of the licence of M/s Shankar Bhatta Company is ANNEXURE A-1
7. That since the introduction of the GST the answering Respondent is operating after obtaining registration under the GST. The answering Respondent has got itself registered under the GST since 2020. Hence, the allegations in Original Application that the said brick klins are unaccounted and unregistered is false and a concocted narration of fact. A true

copy of the GST Registration Certificate of answering Respondent dated 31.8.2020 is **ANNEXURE A-2**.

8. That in respect of the allegations that the answering Respondent is operating without proper consent from the HSPCB, it is submitted that the allegations are false and clear attempt to mislead this Tribunal. The answering Respondent have CTO dated 08.01.2023 and the was renewed on 04.01.2025 and is operating in strict compliance of the same. A true copy of CTO dated 08.01.2023 and 04.01.2025 of answering Respondent is **ANNEXURE A-3**
9. That it is submitted that the answering Respondent is allowed to operate on bio mass fuel 4 tons per day. The answering Respondent has never operated on any other fuel than the allowed fuel and since its establishment operating only on bio mass.
10. That it is incorrect and false that the answering Respondent is operating on plastic waste as source of fuel. The Applicants have made bald assertions in the Original Application without any prima facie evidence or proof in support of his allegations. Hence, the same deserves to be rejected. So far as the allegations pertaining the plastic factories selling waste to brick klins it is submitted that the same is a vague and general allegation. The answering Respondent has neither bought any such plastic waste nor is using any such plastic waste as fuel. The Applicants has failed to show that the answering Respondent is in any way connected to the sale of plastic waste by any of the alleged plastic factories.

11. That the further allegations relating to the discharge of water is misplaced and misleading. The answering Respondent do not discharge any water as the brick kilns are not water intensive industry. Mainly, requirement of water is to make the clay with soil and for drinking purpose. There is no effluent discharge of the water from the brick kilns and for domestic waste there is septic tank as permitted by HSPCB. Thus, no case is made out on the basis of the aforesaid allegations in Original Application.

12. That it is pertinent to mention at this stage that the Applicant herein has not approached this Tribunal with clean hands. It is incorrect and false to state that the Applicants have filed the Original Application with intention to secure a pollution free environment and for taking down the illegal brick kilns. In fact Applicant No. 1 is a blackmailer and has earlier approached the answering Respondent and other brick kiln owners demanding financial benefit to run brick kilns in the area. As the answering Respondent denied to bent down to illegal demand of the Applicant no. 1 the present false Original Application is filed abusing the process of law. A true copy of the affidavits made by some of the brick kilns owners dated 05.08.2024 is **ANNEXURE A-4.**

13. That it is also pertinent to mention that a police complaint was also filed against the said Applicant no. 1 along with call recording of extortion and the criminal case is pending against the Applicant no.1. In this respect the Hon'ble Supreme Court has held in case of **State of U.P. v. Uday Education and Welfare Trust, Civil Appeal No. 2407 -2412 of 2021 decided on 21.10.2022** that when the credentials and bonafides of a

litigant approaching the learned NGT are seriously raised, the same cannot be ignored.

“99. We find that before a litigant is permitted to knock the doors of justice and seek orders which have far reaching effects of affecting the employment of thousands of persons, stopping investment in the State, prejudicing the interests of the farmers; the credentials and bonafides of the applicants must be tested. In the present case, there is scope to infer that the litigation could be at the behest of the existing WBIs who wanted to avoid competition and continue to get raw material at a cheaper rate. There is also scope to infer that it could be at the behest of the WBIs in the adjoining Yamuna Nagar district of Haryana where lakhs of tons of timber is exported from the State of Uttar Pradesh. There is scope to infer that it could be in the interest of middlemen who are engaged in exporting timber from Uttar Pradesh to Haryana. **We would, therefore, only request the learned NGT that, when credentials and bonafides of such litigants are seriously raised and when entertaining the grievance of such litigants, which is likely to adversely affect the rights of many, it should ensure the bonafides and credentials of such litigants.**”

14. That in light of the aforesaid this Tribunal shall enquire from the Applicant the source of funds for filing numerous applications before this Tribunal, reasons for not arraying as party other bick klins out of admittedly stated 400 brick klins in the region, reason for filing of petition with false facts without ascertaining from the HSPCB about the CTO of the answering Respondent.
15. That it is lastly submitted that the answering Respondent has always complied and followed each and every rule and law scrupulously. However, the answering Respondent states that in the event any further direction, if any is passed by this Tribunal, the answering Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the answering Respondent and the fact that the answering

Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the answering Respondent, this Tribunal may be pleased to dismiss the O.A. with heavy cost to the Applicants.

Satish Kumar
Proprietor,
M/s Shankar Bhatta Company
(Respondent no. 12)

Through



(GAURAV AGARWAL)
Advocate for Respondent No. 12

GRV LEGAL
Advocates and Legal Consultants
O-703, Aditya Mega City,
Vaibhav Khand, Indirapuram,
Ghaziabad, U.P NCR- 201014
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**BEFORE THE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO.480 OF 2024**

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HARYANA STATE POLLUTION CONTROL BOARD & OTHERS ... RESPONDENTS

AFFIDAVIT

I, SATISH KUMAR, aged about 48 years, S/o Shri Harpal Singh, R/o Bahamnoli (35), District Jhajjar, Haryana-124507, do hereby state on solemn affirmation as under:

1. That the deponent is the Proprietor of the answering Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 15 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-4 to the reply are true copy of the documents.

Solemnly affirmed on this ___ day of June, 2025 at Jhajjar, Haryana.



VERIFICATION

Verified at Jhajjar, Haryana on this ___ day of June, 2025 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

DEPONENT

ATTESTED
18/6/25

Mukesh Kumar Saini
Advocate & Notary
Bahadurgarh Jjr (Hr.)

THE HARYANA CONTROL OF BRICKS SUPPLIES ORDER, 1972

Licence under clause 6 of the Haryana Control of Bricks Supplies order

Licence No. 576-BKJ
District - Jhajjar**Name :- M/s Shankar Bhatta Co. VPO Kanonda Teh B.Garh Distt. Jhajjar.****Through :- (Prop.) Sh. Satish Kumar S/o Sh. Harpal Singh****Postal Address :** Sh. Satish Kumar S/o Sh. Harpal Singh R/o VPO Bamnoli Teh B.Garh Distt. Jhajjar is Licence to M/s Shankar Bhatta Co VPO Kanonda Teh B.Garh Distt. Jhajjar, Manufacture, sell or supply bricks at there mentioned the address of the place of Business Khatoni No 244min, Kila No. 91//7/2, 14/2, 15, 16/1, 17 in Village Kanonda Teh. B.Garh Distt Jhajjar.**- Sd-
District Food & Supplies Controller
Jhajjar****Note:** Description of 'Bricks' according to clause 2 (a) of the East Punjab control of Bricks Supplies Act, 1949, is as under.

'Bricks' means any piece of burnt clay having a geometrical shape fired in a kiln.

Renewal Endorsement

Date from which Renewal applicable	Date of expiry	Signature of issuing authority	Remarks
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Attested

Licence Renewed upto 31-03-2022


 Distt. Food & Supplies Controller
 Jhajjar

Licence Renewed upto 31-3-2023

D.F.S.C.

Jhajjar

Licence Renewed upto 31-3-2024

D.F.S.C.

Jhajjar

Licence Renewed upto 31-3-2025

D.F.S.C.

Jhajjar
05/07/24



District Town Planner, Jhajjar

DTP, Jhajjar, Mini Secretariat, Jhajjar., web site: www.tcpharyana.gov.in
Phone: +91 1251 253111, e-mail: dtp1.jhajjar.tcp@gmail.com

To

M/s Shankar Bhatta Co.,
Village Kanonda, Tehsil Bahadurgarh & District Jhajjar.

Memo No. RBK-5652A1/JR/DTP-P/4017/2024 Dated: 23/06/2024

Subject: **Application for renewal of brick kiln license for year 2024-2025.**

RENEWAL OF LICENCE (FORM- BK-II. See Rule-35)

Licence under section-8 of the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 for Brick Field in the Controlled Area Kanonda, Tehsil Bahadurgarh and District Jhajjar.

Name & Address : M/s Shankar Bhatta Co.,

Village Kanonda, Tehsil Bahadurgarh & District Jhajjar.

Purpose of Licence : Renewal of Licence of Brick Kiln.

Description of land : **VESSEL:-** Khasra No 91//7/2, 14/2, 15, 16/1, 17 in the revenue estate of village Kanonda, Tehsil Bahadurgarh & District Jhajjar.

Brick Field for pather only (no excavation) comprising in Khasra Nos. 91//18, 23, 24/1, 24/2, 104/2, 4 falling in the revenue estate of village Kanonda, Tehsil Bahadurgarh & District Jhajjar.

Licence is hereby renewed upto **31/03/2025** under section 8 of the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, as per the particulars given above (to be renewed annually thereafter) subject to the following conditions:-

- (i) The position of the land earmarked for vessel and brick field as shown in the approved site plan has already been supplied along with original licence.
- (ii) No permanent buildings shall be constructed at the site
- (iii) No excavation shall be done within the 30 meters depth along the road.
- (iv) That the necessary permission will be obtained by the owner at their own level from MOEF as decided by Hon'ble Supreme Court of India in LA. Nos. 12-13 of 2011 in SLP (C) No. 19628-19629 of 2009, Deepak Kumar etc. Verses State of Haryana and Others etc.
- (v) The condition imposed by Financial Commissioner and Principal Secretary of Govt. of Haryana Food and Supplies Deptt. vide memo no. 2B.K.-7/7/2010/22595 dated 21/12/2010 will be complied with.
- (vi) Contravention of any of the condition of licence or provisions of the Haryana Schedule Roads and Controlled Areas Restriction of Unregulated Development Act, 1963 and rules framed there under shall construe automatic cancellation of this licence.
- (vii) This Licence does not provide any immunity from the applicability of provisions of any other existing Act/Rules or the instructions of the Govt. applicable to the proposed site.


District Town Planner
Jhajjar

Case To: JR/DTP-P/4018-4021/2024

1. District Magistrate, Jhajjar
2. District Food & Supply Controller, Jhajjar
3. District Mining Officer, Rohtak
4. Regional Officer, Haryana State Pollution Control Board, Bahadurgarh


District Town Planner
Jhajjar



सत्यमेव जयते

Government of India
Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 06AIEPK1305N2ZE

1.	Legal Name	Satish Kumar			
2.	Trade Name, if any	Shankar Bhatta Co			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	Khewat no 296/212, Khatouni no304, Killa no 91/7/2,15,16/1,17, Kanoda, Jhajjar, Jhajjar, Haryana, 124507			
5.	Date of Liability				
6.	Period of Validity	From	31/08/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Haryana			
Signature					
Name		Arvind Kumar			
Designation		Excise and Taxation Officer			
Jurisdictional Office		Jhajjar Ward 4			
9.	Date of issue of Certificate	31/08/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

Annexure A

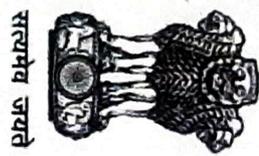
GSTIN 06AIEPK1305N2ZE

Legal Name Satish Kumar

Trade Name, if any Shankar Bhatta Co

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



Annexure B

GSTIN

06AIEPK1305N2ZE

Legal Name

Satish Kumar

Trade Name, if any

Shankar Bhatta Co

Details of Proprietor

1		Name	Satish Kumar
		Designation/Status	Proprietorship
		Resident of State	Haryana

No. HSPCB/Consent/ : 313116123JHACTOA31888937

Dated:08/01/2023

To.

 M/s :SHANKAR BHATTA COMPANY
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s SHANKAR BHATTA COMPANY.

Please refer to your application no. 31888937 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s SHANKAR BHATTA COMPANY is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	41.200001
Total Land Area(Sq. meter)	9200.0
Total Builtup Area(Sq. meter)	3250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. STACK ATTACHED TO GRAVITATIONAL SETTLING CHAMBER	30 METER
Emission parameters	

1. SPM	250 mg/m3	15
Product Details		
1. Bricks	14000 Numbers/ day	
Capacity of boiler		
1. NA		
Type of Furnace		
1. NA		
Type of Fuel		
1. BIOMASS	4 MT/DAY	
Raw Material Details		
SOIL	40 Metric Tonnes/Day	
WATER	8 Kilo Liters/Day	

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

138 change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
DN: cn=SHAKTI SINGH, o=Haryana State
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE



HARYANA STATE POLLUTION CONTROL BOARD



HSPCB

SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313116125JHACTOA88826658

Dated:04/01/2025

To.

M/s :SHANKAR BHATTA COMPANY
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s SHANKAR BHATTA COMPANY.

Please refer to your application no. 88826658 received on dated 2024-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s SHANKAR BHATTA COMPANY is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2029
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	44.349998
Total Land Area(Sq. meter)	9200.0
Total Builtup Area(Sq. meter)	3250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
Soil	40 Metric Tonnes/Day
water	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

- the concentration of any characteristics should exceed these limits for discharge.
- 142 10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.04 16:28:12 +05'30'

Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.



शपथ-पत्र

ANNEXURE A-4

RAKESH KUMAR
Stamp Vendor
Bahadurgarh

05/08/2024

Rishin Prakash C Sanyal

- 1-मैं Rishin भट्टा नाम महावात महा + मय्या 2
- 2-मैं अपना भट्टा 2992 इतने वर्षों से गांव ब-318 जिला झज्जर
.....में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग,
फूड सप्लाय , माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन
लेकर चला रहा हूं ।
- 3.एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव
बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी
भट्टा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि
अगर इस क्षेत्र में ईट भट्टे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं
आपके भट्टों को नहीं चलने दूंगा ।
- 4-अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक
04-08-2023 को दे रखी है इस शिकायत के साथ हम सबूत के रूप में
ऑडियो कॉल रिकॉर्डिंग रे रखी है ।
- 5-यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूं ।

Chand Singh

शपथकर्ता / भट्टा मालिक

तसदीक:- मैं तसदीक करता हूं कि उपरोक्त ब्यान मेरे इलम वा
ज्ञान के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं
गया है ।

दिनांक 05-08-2024

Chand Singh
शपथकर्ता / भट्टा मालिक

ATTESTED
MKS 5/8/24
Mukesh Kumar Saini
Advocate & Notary
Bahadurgarh, Jhajjar (HR)





RAKESH KUMAR
Stamp Vendor
Bahadurgarh

13626

05/08/2024

शपथपत्रकर्ता Bhatta Kamnoli

- 1- मैं शिवजी राजु भट्टा नाम शिवजी मालिक
- 2- मैं अपना भट्टा 10 वर्ष इतने वर्षों से गांव कालावा जिला झज्जर
में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग,
फूड सप्लाई, माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन
लेकर चला रहा हूं।
3. एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव
बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी
भट्टा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि
अगर इस क्षेत्र में ईट भट्टे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं
आपके भट्टों को नहीं चलने दूंगा।
- 4- अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक
04-08-2023 को दे रखी है इस शिकायत के साथ हम सबूत के रूप में
ऑडियो कॉल रिकॉर्डिंग रे रखी है।
- 5- यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूं।



Raksh Kumar
शपथकर्ता / भट्टा मालिक

तसदीक:- मैं तसदीक करता हूं कि उपरोक्त ब्यान मेरे इलम वा
ज्ञान के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं
गया है।

दिनांक 05-08-2024

Raksh Kumar
शपथकर्ता / भट्टा मालिक

ATTESTED

M.K. Saini
Mukesh Kumar Saini,
Advocate & Notary
Bahadurgarh, Jhajjar (HR).



RAKESH KUMAR
Stamp Vendor
Bahadurgarh

3033

05/08/2024

Ramdas Sharma Son

- 1-मैं शपथकर्ता भट्ठा नाम शपथकर्ता
- 2-मैं अपना भट्ठा 18 वर्ष इतने वर्षों से गांव वाराणसी जिला वाराणसी
.....में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग,
फूड सप्लाई , माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन
लेकर चला रहा हूं ।
- 3.एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव
बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी
भट्ठा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि
अगर इस क्षेत्र में ईट भट्ठे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं
आपके भट्ठों को नहीं चलने दूंगा ।
- 4-अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक
04-08-2023 को दे रखी है इस शिकायत के साथ हम सबूत के रूप में
ऑडियो कॉल रिकॉर्डिंग रे रखी है ।
- 5-यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूं ।



Ramdas

शपथकर्ता / भट्ठा मालिक

तसदीक:- मैं तसदीक करता हूं कि उपरोक्त ब्यान मेरे इलम वा
ज्ञान के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं
गया है ।

दिनांक 05-08-2024

Rakesh
शपथकर्ता / भट्ठा मालिक

ATTESTED

Mukesh Kumar Saini
Advocate & Notary
Bahadurgarh, Jhajar (HR)



25

RAKESH KUMAR
Stamp Vendor
Bahadurgarh

13622

05/08/2024

147

Dindar Singh Bhagwan Singh Shastri
भट्टा नाम सुखदेव रामचंद्र

1-मैं कमलेश भट्टा नाम सुखदेव रामचंद्र
2-मैं अपना भट्टा 1099 इतने वर्षों से गांव बामनौली जिला झज्जर

.....में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग, फूड सप्लाई, माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन लेकर चला रहा हूँ।

3. एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी भट्टा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि अगर इस क्षेत्र में ईट भट्टे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं आपके भट्टों को नहीं चलने दूंगा।

4-अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक 04-08-2023 को दे रखी है इस शिकायत के साथ हम सबूत के रूप में ऑडियो कॉल रिकॉर्डिंग रे रखी है।

5-यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूँ।



[Signature]

शपथकर्ता / भट्टा मालिक

तसदीक करता हूँ कि उपरोक्त ब्यान मेरे इलम वा ज्ञान के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं गया है।

दिनांक 05-08-2024

[Signature]

शपथकर्ता / भट्टा मालिक

ATTESTED

[Signature] 5/8/24

Mukesh Kumar Saini
Advocate & Notary
Bahadurgarh, Jhajar (HR)



RAKESH KUMAR
Stamp Vendor
Bahadurgarh

13627
05/08/2024

Shankar Bhatta Cu

- 1- मैं अनुराधा कुमार भट्ठा नाम शंकरभट्टा कु.
- 2- मैं अपना भट्ठा 5 वर्ष इतने वर्षों से गांव कानौली जिला झज्जर
में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग,
फूड सप्लाई, माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन
लेकर चला रहा हूं।
3. एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव
बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी
भट्ठा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि
अगर इस क्षेत्र में ईट भट्ठे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं
आपके भट्ठों को नहीं चलने दूंगा।
- 4- अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक
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ऑडियो कॉल रिकॉर्डिंग रे रखी है।
- 5- यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूं।

Shankar Bhatta
शपथकर्ता / भट्ठा मालिक



सिद्धिक:- मैं तसदीक करता हूं कि उपरोक्त ब्यान मेरे इलम वा
हाम के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं
गया है।

दिनांक 05-08-2024

Shankar Bhatta
शपथकर्ता / भट्ठा मालिक

ATTESTED

Mukesh Kumar Sain
Mukesh Kumar Sain,
Advocate & Notary
Bahadurgarh, Jhajjar (HR)

शपथ-पत्र

- 1-मैं Lakshya Debas भट्टा नाम Suman Bhatta Company
- 2-मैं अपना भट्टा 25 इतने वर्षों से गांव Mukundpur जिला Jhajjar
में सभी संबंधित विभागों से अनुमति जिनमें प्रदुषण विभाग,
 फूड सप्लाय, माईनिंग विभाग इत्यादि शामिल हैं से एन.ओ.सी/प्रमिशन
 लेकर चला रहा हूं ।
- 3.एक व्यक्ति जो अपना नाम विनय छिल्लर पुत्र जयबीर वासी गांव
 बामनौली, जिला झज्जर फोन नम्बर 7357010709 बताता है यह व्यक्ति सभी
 भट्टा मालिकों से रंगदारी की मांग कर रहा है उसका यह कहना है कि
 अगर इस क्षेत्र में ईट भट्टे चलाने हैं तो मुझे पैसे देने होंगे अन्यथा मैं
 आपके भट्टों को नहीं चलने दूंगा ।
- 4-अतः इस मार्फत हमने पूर्व में भी पुलिस विभाग में शिकायत दिनांक
 04-08-2023 को दे रखी है इस शिकायत के साथ हम सबूत के रूप में
 ऑडियो कॉल रिकॉर्डिंग रे रखी है ।
- 5-यह शपथ-पत्र मैं अपने होश हवाश में दे रहा हूं ।



Lakshya Debas

शपथकर्ता / भट्टा मालिक

तसदीक:- मैं तसदीक करता हूं कि उपरोक्त ब्यान मेरे इलम वा
 ज्ञान के आधार से सही व ठीक है तथा इसमें कुछ भी छुपाया नहीं
 गया है ।

दिनांक 05-08-2024

शपथकर्ता / भट्टा मालिक

ATTESTED
Mukesh Kumar Saini

Mukesh Kumar Saini,
Advocate & Notary
Bahadurgarh, Jhajjar (HR)

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 480 OF 2024

VAKALATNAMA

IN THE MATTER OF :

MR. VINAY CHILLAR & ANOTHER

...Applicants

Versus

HARYANA STATE POLLUTION CONTROL BOARD & ORS.

...Respondents

KNOW ALL to whom these present shall come that I/We SHANKAR BHATTA the above named Respondent No. 12 do hereby appoint SHRI GAURAV AGARWAL (hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 27th day of MAY, 2025

Accepted, identified and satisfied about the due execution of the Vakalatnama

(GAURAV AGARWAL)

Advocate

UP/03872/2009

Memo Of Appearance

Satish Kumar
Applicant/ Respondent

(Respondent No. 12)

SHANKAR BHATTA

Through Satish Kumar

To

The Registrar

National Green Tribunal

New Delhi

Sir,

Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you.

Dated : 06.2025



Yours Sincerely,

(GAURAV AGARWAL)
Advocate